

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 6112 OF 2009
[arising out of SLP(C) No. 8364 of 2007]

LIC OF INDIA & ANR.

.....

APPELLANTS

VERSUS

CHIKEMA

.....

RESPONDENT

O R D E R

Leave granted.

We have heard the learned counsel for the parties.

We find that the matter is covered by a judgment of this Court in Life Insurance Corporation of India v. Jaya Chandel (2008) 3 SCC 382 in favour of the appellant-Corporation.

We, accordingly, allow the appeal, set aside the order of the District Consumer Disputes Redressal Forum, Chikmangalur District, Chikmangalur, the Karnataka State Consumer Disputes Redressal Commission, Bangalore as well as that of the National Consumer Disputes Redressal Commission.

.....J
[HARJIT SINGH BEDI]

.....J
[J.M. PANCHAL]

NEW DELHI
SEPTEMBER 04, 2009.

